

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 425/9/NCLT/AHM/2018


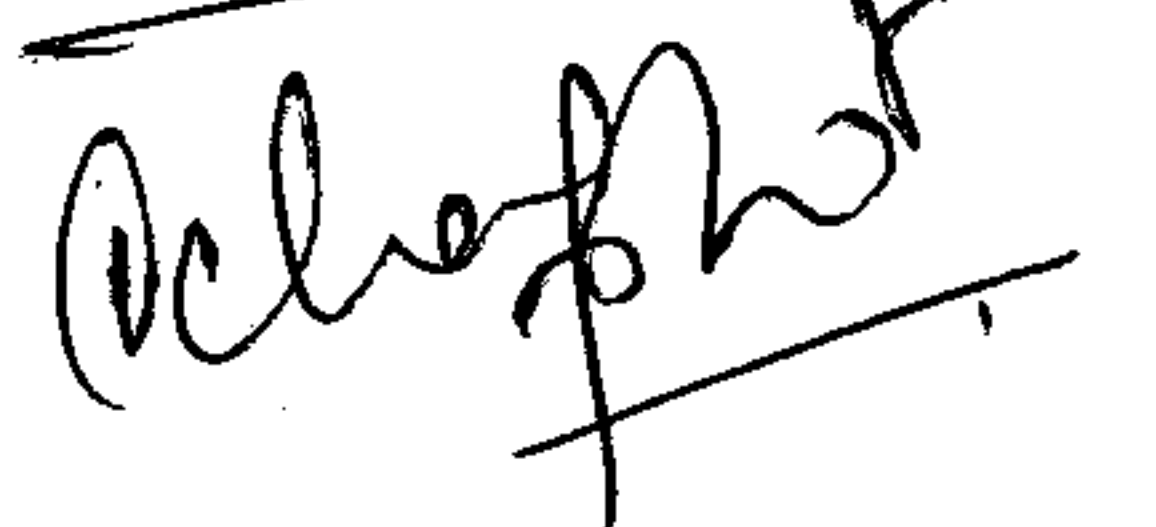
Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.07.2019**

Name of the Company: Nuvoco Vistas Corporation Ltd.
V/s.
Northway Spaces Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Kunal Vaishnav	Advocate	Respondent	
2.	Vibhor Choplot	Adv.	Petitioner	

ORDER

The parties are represented through their respective learned counsels.

The Learned Lawyer mentioned on behalf of Mr. Kunal Vaishnav seeking adjournment on the ground of medical exigency.

The prayer is allowed in presence of the other side.

List the matter on 19.08.2019


**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 8th day of July, 2019